

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:270
ANSWERED ON:23.11.2011
IRREGULARITIES IN DEEMED UNIVERSITIES
Saroj Smt. Sushila;Verma Smt. Usha

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Deemed Universities identified by Tandon Committee not complying with the laid down norms;
- (b) the number of students enrolled in such Deemed Universities;
- (c) the action taken by the Government against the Deemed Universities which are not complying with the laid down norms;
- (d) the details in regard to adverse impact on the students studying in these universities;
- (e) whether before granting the status of Deemed University, it was ensured that these universities fulfil the prescribed norms in this regard; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a) The Review Committee constituted by the Central Government found 44 Deemed to be Universities as institutions which, neither on past performance nor on the promise for future, had the attributes, to retain their status as Deemed-to-be-Universities.
- (b) The number of students in these 44 institutions as gathered from the details furnished by the institutions during the process of review was 1,95,020.
- (c) The matter is presently sub-judice as the Hon`ble Apex Court has directed the Government to maintain status-quo vis-a-vis the 44 institutions found unfit to continue as institutions Deemed to be Universities.
- (d) The Government constituted a Task Force to advise the Government on action plan regarding the implementation of the recommendations of the Review Committee. The terms of reference included suggesting a plan of action for protecting the interest of the students. The Task Force has given its report containing their suggestions on protecting the interests of the students on revoking declaration of the respective Deemed to be Universities. The Government has, in principle, accepted the report of the Task Force.
- (e) & (f) The Central Government is empowered by Section 3 of the University Grants Commission (UGC) Act, 1956 to declare an institution of higher education, other than a University, as a `Deemed-to-be -University`, on the advice of the UGC. The Commission had laid down guidelines in 2006 for consideration of proposals from institutions seeking declaration as institutions `Deemed-to-be-Universities`. Proposals were examined by the UGC as per the provisions of the guidelines. On the basis of the recommendations of the UGC, the Central Government declared the institutions as Institutions `Deemed-to-be-Universities`.